

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 801 of 2020

IN THE MATTER OF:

Suresh P. Jain HUF & Ors.

... Appellants

Versus

Pellet Energy Systems Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Rajiv Singh and Mr. Uttam Dutt, Advocates

For Respondents :

Mr. Videh Vaish, Mr. Lalit Mohan and Ms. Reshma Mittal, Advocates for R-1

Mr. S. K. Sharma and Mr. Avneet Sikka, Advocates for R-2

Mr. Amar Dave and Mr. Rahul Arya, Advocates for R-3

Mr. Abhishek Anand, Mr. Kunal Godhwani and Mr. Viren Sharma, Advocates for R-4

O R D E R

(Through Virtual Mode)

15.10.2020 Replies filed by Respondent Nos. 1 and 3 are taken on record. Learned counsel for Respondent Nos. 2 and 4 seek and are granted extension of time by two weeks to file their reply-affidavits. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Parties may also file their written submissions, not exceeding three pages supported by the relevant case laws, along with their pleadings.

List the appeal 'for Admission (After Notice)' on **2nd December, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**